

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.061/00014/2016**

**Chandigarh, this the 7<sup>th</sup> day of February, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Sahil Seth, aged 30 years, son of Shri Ashok Seth, R/o 134-B, Race Course Road, Amritsar, Punjab, presently posted as Assistant Commissioner, Custom and Central Excise, Jammu & Kashmir.

**....APPLICANT**

**(Present: Mr. Shubham Kaushik, Advocate)**

**VERSUS**

1. The Union of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, New Delhi through its Secretary.
2. The Ministry of Finance, Pay and Accounts Office, CBEC, Commissionerate of Customs & Central Excise through its Secretary.
3. The Customs and Central Excise Commissionerate, through its Principal Commissioner, J & K, Jammu.

**....RESPONDENTS**

**(Present: Mr. K.K. Thakur, Advocate)**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

At the very outset, learned counsel for the applicant intends to withdraw the present Original Application (OA), to enable him to file detailed representation, for redressal of his grievances, before the Competent Authority, at the first instance.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

Needless to mention, if the applicant files such representation, within a period of one month, then the same would be decided by the Competent Authority, by passing a speaking & reasoned order, and in accordance with law, within a period of two months thereafter.

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**(P. GOPINATH)**  
**MEMBER (A)**

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 07.02.2018.**

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